

TO BE PUBLISHED IN THE GAZETTE OF INDIA

EXTRAORDINARY PART-II, SECTION 3, SUB-SECTION (i)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI, THE 6th JANUARY, 2009.
16th PAUSA, 1930 (SAKA).

NOTIFICATION No. 4 / 2009-Customs (N.T.)

G.S.R. E.- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-Customs (N.T.), G.S.R. No.193(E) dated the 2nd April, 1997, namely:-

In the Table to the said notification, against serial number 8, relating to the State of Madhya Pradesh, after item (v), the following items in column (3) and the corresponding entries in column (4) shall respectively be inserted, namely:-

(3)	(4)
"(vi) Pithampur (Indore)	Unloading of imported goods and the loading of export goods
(vii) Ratlam	Unloading of imported goods and the loading of export goods".

Sd./-
(M.M. Parthiban)
Director (Customs)

[F.No.450/91/2008-Cus.IV]

Note: The principal notification was published in the Gazette of India vide notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997 [G.S.R. No.193(E) dated the 2nd April, 1997] and was last amended by notification No.117/2008-Customs(N.T.), dated the 12th November, 2008 [G.S.R.No.785(E), dated the 12th November, 2008].